

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IB/168/ND/2023

IN THE MATTER OF:

| | | |
|-------------------------------------|-----|------------|
| As Air Systems Private Limited | ... | Applicant |
| Versus | | |
| Ireo Grace Realtech Private Limited | ... | Respondent |

Order under Section 9 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Rishi Sehgal, Mr. Himanshu, Adv.
For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the Operational Creditor as well as Proxy-Counsel for the Corporate Debtor. Proxy-Counsel for the Corporate Debtor has submitted that reply has been filed today, therefore, the same is not reflected on e-portal of the Tribunal. Counsel for the Corporate Debtor is also directed to serve a copy of reply to the Counsel for the Operational Creditor. Post this matter on 08.06.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)